

CBI vs. Shri D.S. Sandhu & Ors.
CC No. 63/2019
CNR DLCT110003132019
24.08.2020

Present: None.

In this case, arguments on sentence were heard on 17.08.2020 and matter was adjourned for 25.08.2020 at 11:30 AM for orders on sentence in the physical presence of the convicts at Rouse Avenue District Courts, New Delhi.

However, as per the newspaper reports, the capital has seen highest 24 hours spike in a month and recorded 1450 new Covid-19 cases on Sunday. The last time, the number of new cases was above Sunday's figure was on 18.07.2020, when 1475 new cases were reported.

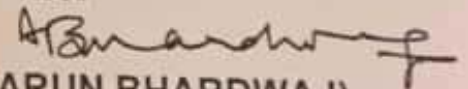
Considering the prevailing circumstances, now the order on sentence shall be passed through video conferencing using Cisco Webex App. Information in this regard be sent to Ld. Sr. PP for CBI Sh. Brijesh Kumar Singh, Convict No. 1 Sh. Dil Bhajan Singh Sandhu, his Ld. Counsel Sh. Yudhishtar Kahol, Convict No. 2 Smt. Sudershan Kapoor, her Ld. Counsel Sh. Vijay Aggarwal, Convict No. 3 Sh. Amit Kapoor, his Ld. Counsel Sh. Vikram Panwar and Convict No. 4 Sh. Rishiraj Behl and his Ld. Counsel Sh. M.K. Verma by whatsapp.

This order be also uploaded on the website of the court.

In the cause list also, it be clarified that the hearing shall be through video conferencing and not at Rouse Avenue District Court.

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(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/24.08.2020

Ct.Case No. 46/2019

ED Vs Nitin Jain & Ors.

24.08.2020

Present: Sh.N.K.Matta, Ld.Spl.PP for ED.
Sh. Harsh K.Sharma, Ld. Counsel for A-1.
Sh. Manish Tiwari, Ld. Counsel for A-2 and A-3.

(Through VC using Cisco WebEx App.)


The case is at the stage of Prosecution Evidence and therefore can be taken up only on reopening of the Courts.

List on 14.09.2020 for P.E.

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, all the accused as well as the learned counsels for the accused.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 24.08.2020

C.Case No. 247/2019

CBI Vs Nitin Jain & Ors.

24.08.2020

Present: None for CBI.

Sh. Harsh K.Sharma, Ld. Counsel for A-1.

Sh. Manish Tiwari, Ld. Counsel for A-2 and A-3.

(Through VC using Cisco WebEx App.)

Sh. B.K.Singh, Ld.Sr.PP for CBI could not join the meeting through VC.

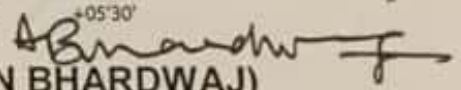
The case is at the stage of Defence Evidence and therefore can be taken up only on reopening of the Courts.

List on 14.09.2020 for D.E.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI , all the accused as well as the learned counsels for the accused.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 24.08.2020